

## SUPREME COURT OF INDIA

Ref No. AI Solutions/2023/SCI

Date: 04.11.2023

### NOTICE

A. This notice is issued in reference to the request for proposal (RFP) dated 23.05.2003. The registry had received 14 effective bids. Accordingly, the Registry convened proof-of-concept meetings on two separate dates for these bidders *vide* notice dated 01.09.2023 published on the official website.

B. In response thereto, 09 bidders presented their respective proofs of concept before the technical evaluation committee as per the schedule. The observations of the technical evaluation committee were thereafter placed before the Competent Authority, and it has been directed to publish this notice on the official website conveying that **the following 09 bidders are required to furnish the following undertaking about the exit management plan:**

Sl. No.	Name of Bidder
1	M/s Think Future Technologies Pvt. Ltd.
2	M/s Tagbin Services Pvt. Ltd.
3	M/s Teres (Nomology Technology Pvt. Ltd.)
4	M/s Webnyay Pvt. Ltd.
5	M/s Megdap Innovation Labs Pvt. Ltd.
6	M/s Jupitice Justice Technologies Pvt. Ltd.
7	M/s Reverie Language Technologies Pvt. Ltd.
8	M/s TCG Digital Solutions Pvt. Ltd
9	M/s Corover Pvt. Ltd.

**“[This undertaking must be signed by an authorised representative of the legal entity, as the same shall be binding in nature].**

### **UNDERTAKING**

- 1. Implementation architecture diagram document and step by step installation documents with source from where various component/tools of the solution are taken.*
- 2. It may also be confirmed that once the contract period is over, the Supreme Court will be in a position to own and run the solution in its entirety in the future without incurring any recurring or licensing cost except for cloud hosting ie. cost (only infra and storage).*
- 3. In case vendor use any proprietary software, DB or any other component, the licenses must be taken on a perpetual basis and not monthly/yearly based subscription in cloud so that SCI shall not have to bear monthly or yearly recurring cost.”*

C. The above undertaking shall be emailed to [office.regcc@sci.nic.in](mailto:office.regcc@sci.nic.in) with a copy marked to [adreg.anilsharma@sci.nic.in](mailto:adreg.anilsharma@sci.nic.in) with the subject line – **ATTN: - Submission of Declaration under AI RFP 2023 dated 23.05.2023 AI Solutions/2023/SCI Declaration Submission** in their respective emails **within 03 working days** from the date of publication of this notice.

D. The following **summary of observations** of the Technical Committee are attached with this notice under the principle of fairness of all concerned.

**Sd/-**

Additional Registrar(AM)

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S.No.	Participant	Points	Remarks
1.	Thinkfuture	<ol style="list-style-type: none"> <li>1. Could not show PoC for an audio feed used mic</li> <li>2. Even then large latency could not tally audio with script generated</li> <li>3. Translation errors, model writing words from source language</li> <li>4. Had an UI with login</li> </ol>	Failed to show capability of AI solution
2.	TAGBIN	<ol style="list-style-type: none"> <li>1. Orgn. Est. 15 years, Staffing 150, IITians on board, Working on AI/ML/AR/VR/ML/RFID etc..</li> <li>2. Offered Open source Technology with 1000 Hours of audio transcription training</li> <li>3. UI shown with Login, dashboard, cases</li> <li>4. LM for transcription, Transcription shown running locally from laptop</li> <li>5. LLM for Chatbot so summarisation shown static as could not run on CPU locally, translation capability did not show</li> <li>6. Feedback correction automatic</li> </ol>	Viable
3.	Nomology	<ol style="list-style-type: none"> <li>1. Orgn. Est. 4 years, staffing 12 total, with legal experts, 5 in IT, 40 Transcribers outsourced</li> <li>2. Has proprietary solution of third party for audio transcription, Has 4000 hrs of audio transcription experience but not converted into training the model</li> <li>3. UI at present not made, have internal workflow for correction of transcription manually</li> <li>4. Speaker diarization and Video audio linkage to transcript shown but no captioning at present</li> <li>5. At present shown presentation from AWS cloud</li> <li>6. Case Summarisation, book labelling and transcription in Hinglish shown Prognosis : OK but</li> </ol>	The ASR solution at present is third party so transcription generation may violate Section V Scope of Work Clause I of the bid
4.	WebNyay	<ol style="list-style-type: none"> <li>1. Orgn. Est. 3 years, Chandigarh based, has legal experts and IIM Ahm alumni on board, AI &amp; ML stack developers, worked for</li> </ol>	Viable but may violate Section V Scope of Work Clause F of the bid

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		<p>Indian &amp; intnl Clients</p> <ol style="list-style-type: none"> <li>2. End to end platform for online dispute resolutions,</li> <li>3. Using Open Source ASR inhouse, self sustaining model, speaker diarization &amp; timestamping, could show transcription from live feed, some transcription errors,</li> <li>4. Couple of live transcribers, legally annotated for better accuracy</li> <li>5. Has webapp with role based access control, has doc. Mgt. sys automatically linking PDF/A, on AWS cloud, REST APIs facilitated for linking to other systems</li> </ol>	may seek clarification
5.	MegDap	<ol style="list-style-type: none"> <li>1. Orgn. Has total 10 people of which 4 IT people</li> <li>2. Using Google for ASR services said had provision for 11 Regional Language transcription, had transcription errors on mic speaking</li> <li>3. Lot of latency in transcription, Could not show summarisation/ translation/ live feed transcription etc..</li> <li>4. Had no provision for correcting transcription errors</li> </ol>	The ASR solution at present is third party so transcription generation will violate Section V Scope of Work Clause 1 of the bid
6.	Jupitice	<ol style="list-style-type: none"> <li>1. Est. 5 yrs. Chandigarh/ Gurgaon based 50+ IT Prof. of which 9 in AI stack, 300 attorneys, working in civil/police/administration</li> <li>2. ASR using Google Cloud platform, has raw transcription errors, Pay &amp; use AI, flexible architecture can change ASR vendor</li> <li>3. has layered structure with engg. From backend with legal dictionary etc. 24 people for proofreading Transcription including 4 TL</li> <li>4. Has legal copilot a proprietary LLM to answer queries etc. showed executive summary and indi. Judge summary, Integrated platform for entity mapping of people/case/ act , can generate</li> </ol>	The ASR solution at present is third party so transcription generation will violate Section V Scope of Work Clause 1 of the bid

		<p>smart documents using AI in structured templates</p> <p>5. On AWS cloud at present, video captioning done</p>	
6.	Reverie	<ol style="list-style-type: none"> <li>1. Est. 2009, with Zio from 2019, 200+ on R&amp;D Engineering, 30+ on AI stack development, works on content localisation, conversational AI</li> <li>2. Inhouse platform, leverages Bhashini, ASR had lot of transcription errors in one language more in mixed mode, could recognise Indian names says has continuous learning process</li> <li>3. Tested for 5 concurrent sessions but can scale</li> </ol>	Viable but current ASR performance poor
7.	TCG	<ol style="list-style-type: none"> <li>1. Org. Kolkata Based 475 Prof. (175 IT, 150 on AI stack development)</li> <li>2. Inhouse End to end AI/ML platform leveraging open source Kubernetes deployment operating in two modes Realtime Streaming Transcriber, and Offline Batch facilitating classification, labelling, bookmarking and summarisation.</li> <li>3. LLM for transcription, automatic reforms and corrects, Datalake for storing transcript can be harnessed for GenAI Q&amp;A etc.</li> <li>4. Demo by two speakers on Mic, very few transcription error, Mixed mode transcription also shown</li> <li>5. Hindi Captioning also demonstrated for English Speaker</li> <li>6. On exit management, Models trained will be given to SC</li> </ol>	The ASR solution is inhouse but may violate Section V Scope of Work Clause F of the bid may seek clarification
8.	Corover	<ol style="list-style-type: none"> <li>1. Orgn. based in Bengalore, 20-25 on team, million + user</li> <li>2. Integrated platform BharatGPT for providing services using Generative AI, Data encryption is facilitated, Data annotations manual</li> <li>3. Near Realtime Transcription, Some transcription errors,</li> </ol>	The ASR solution is inhouse but will violate Section V Scope of Work Clause E & F of the bid

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		Hinglish transcription in one language, however Romanised hinglish scripts were getting translated properly 4. They had reservations on handing over source code to SC on exit management.	
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